SHRI TAPAN KUMAR SEN: *

MR. DEPUTY CHAIRMAN: That will not go on record. Your mike is switched off.

SHRI TAPAN KUMAR SEN: *

MR. DEPUTY CHAIRMAN: It will not go on record. No, it will not go on record, Mr. Tapan Kumar Sen.

SHRI TAPAN KUMAR SEN: *

MR. DEPUTY CHAIRMAN: It will not go on record. We are not breaking this rule. Why are you doing this? Please, Mr. Tapan Kumar Sen.

Refusal to transfer enriching and reprocessing technologies by G-8 countries

DR. (SHRIMATI) NAJMA A. HEPTULLA (Rajasthan): Sir, I rise to command the attention of the House and of the Government, through you, to the recent declaration made by the G-8 countries at the end of the recent summit in Italy. In the declaration, the member countries have resolved to curb the transfer of enrichment and reprocessing technologies, and equipments. The declaration also asked the Nuclear Suppliers' Group to disallow the transfer of these technologies to the countries which have not signed the Nuclear non-Proliferation Treaty.

I would like to know if the Government is aware of the text developed by a Consultative Group of the Nuclear Suppliers' Group in November 2008. पार्लियामेंट्री अफेयर्स मिनिस्टर, जरा सुन लीजिए। आप न्युक्लियर के मंत्री हैं।

As the G-8 declaration indicates a general acceptance to the proposal made by the Consultative Group, I ask the Government to clarify if these, proposals impose extra conditionalities, over and above the waiver granted to India by the IAEA and the Nuclear Suppliers' Group in September 2008, on transferring the dual-use equipments, software technology, and material for use in the civil nuclear facilities under the IAEA Safeguards.

One wonder whether India was consulted before finalising this declaration. The hon. Prime Minister attended the said summit and if India was consulted, did the Government agree with the resolve of the declaration and the content of the Consultative Group's proposal? If India was not consulted, then concern and sensitivities were ignored in the declaration. I apprehend that India is being subjected to extraneous conditionalities for the transfer of enrichment and re-processing technologies beyond the clean waiver given to India. If you remember, Sir, hon. Prime Minister on the floor of the House had said that 'full' means 'full' and that it meant the full agreement and the full utilisation of the conditionalities of the civil nuclear cooperation. Sir, in this case, the matter is very serious. Our party has been raising this issue on the floor of the House. I remember Mr. Arun Shourie, speaking on this subject, had very clearly mentioned this. What happened in Italy has vindicated the view of our party. I would like the Government to respond. प्रणव जी भी यहां बेठे हैं। ...(व्यवधान)...

^{*} Not recorded

श्री उपसभापति : आप बोलिए।

डा. (श्रीमती) नजमा ए. हेपतुल्ला : सर, उन्हें सुनना तो चाहिए। यह एक serious matter है। हम लोग ज़ीरो ऑवर में कोई बात उठाते हैं ...(व्यवधान)...

SHRIMATI BRINDA KARAT (West Bengal): Sir, the Hyde Act is coming into operation. Let the Government come out with an answer. ...(Interruptions)...

SHRI S.S. AHLUWALIA (Jharkhand): Sir, there should be a statement. ... (Interruptions)...

THE LEADER OF OPPOSITION (SHRI ARUN JAITLEY): Sir, it is a very important issue. ...(Interruptions)... It has been debated repeatedly in this House. ...(Interruptions)... Sir, the Government must come out with a statement in response to this.

MR. DEPUTY CHAIRMAN: It is Zero Hour. ... (Interruptions)...

SHRI ARUN JAITLEY: Is it the Government's stand which is coming out in newspapers? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: It is for the Government. ... (Interruptions)...

SHRI ARUN JAITLEY: Sir, it is a controversial issue. The House and the country is misled by the Government and the Government's stand is that they will not clarify. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: It is Zero Hour. You see, whatever you have said, the Government is aware. ...(Interruptions)... But, I will not be able to say that the Government should reply. It is for the Government to react. ...(Interruptions)... You have raised the matter. It is for the Government to take note of it and react. ...(Interruptions)...

SHRI D. RAJA (Tamil Nadu): Sir, it is a very serious matter. ... (Interruptions)...

SHRIMATI BRINDA KARAT: Sir, why is the House being kept in the dark on such an important issue? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: How can I answer that question? ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, why don't they clarify the issue?

SHRI ARUN SHOURIE (Uttar Pradesh): Sir, I am not requesting you to do anything. Sir, the former Minister of External Affairs is here. He was present at that time also. Shri Prithviraj *Ji* is also here. The reason for clarification is that now it is not just a matter of Government because an assurance was given to the House. So, it is the right of the House to know as to how an assurance. ...(Interruptions)...

 $\textit{MR. DEPUTY CHAIRMAN: You are right, but, Zero Hour has a limit.} \\ ... \textit{(Interruptions)}...$

SHRI S.S. AHLUWALIA: Sir, Zero Hour does not mean that they will not respond. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am not saying that, but, that is the practice.

SHRI S.S. AHLUWALIA: Sir, the Zero Hour does not mean that the Government will not pay heed to important issues. ...(Interruptions)... It is a matter of national interest. ...(Interruptions)... It is not only for the Government. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: In Zero Hour, the Government cannot react immediately. ... (Interruptions)...

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Mr. Deputy Chairman, Sir, the hon. Members are fully aware that we had this meeting with G-8 and G-5. It is known that it is an outreach meeting. We are not members of the G-8. So far as the civil nuclear cooperation is concerned, the appropriate agency is IAEA and 45 members group of NSG. We got the clean waiver from them. Therefore, we are not concerned with what resolution or position G-8 takes in respect of a particular issue. So far as the civil nuclear cooperation is concerned, we have received clean waiver. We have the India-specific safeguard agreement with IAEA. We have received clean waiver from 45 NSG countries. And, therefore, we are not deeply concerned, as some hon. Members appear to be, from a newspaper report that G-8 has expressed a view in respect of the civil nuclear cooperation agreement or not.

MR. DEPUTY CHAIRMAN: Shri Santosh Bagrodia. ...(Interruptions)... It is over. He has responded. ...(Interruptions)...

SHRI ARUN JAITLEY: This waiver ceases to be a clean waiver. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: The hon. Finance Minister has clarified. ...(Interruptions)... He has clarified. ...(Interruptions)... You give notice in different forum. ...(Interruptions)...

SHRI PRANAB MUKHERJEE: So far as this trade is concerned, every individual country has its right to decide whether to enter into a trade or not to enter into a trade. Therefore, this is not the subject. The subject is whether G-8 is the appropriate forum to decide about the Civil Nuclear Cooperation Agreement. My respectful submission to the hon. Members is this. Every one of them is fully knowledgeable that they are not the appropriate agencies or authorities; only two relevant agencies are IAEA and NSG. For any individual country, whether it belongs to G-8 or G-24 or G-27, to decide whether to enter into any agreement or not, it depends on them.

SHRI ARUN SHOURIE: Sir, that is why it is a matter of concern. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no; that is over. He has amply clarified. ...(Interruptions)... He has clarified it. More than that, they cannot give anything else. ...(Interruptions)... Shri Santosh Bagrodia. ...(Interruptions)...

Reported virginity test of women in Madhya Pradesh

SHRI SANTOSH BAGRODIA (Rajasthan): Thank you, Mr. Deputy Chairman. Sir, I would like to raise an issue which is against the entire womanhood of the country.